

(d) Some of the allottees have approached Directorate of Estates with the difficulties like education of children, medical condition of family members, etc.

Statement

Details of notices issued

Sl. No.	Locality identified for Redevelopment	Type	No. of Notices issued	Time Limit
1.	Nauroji Nagar	III	151	October-December, 2016
		II	408	October-December, 2016
2.	Mohammadpur	I	45	October-December, 2016
3.	Netaji Nagar	IV	96	November, 2016 to January, 2017
4.	Thyagraj Nagar	I	60	December, 2016 to February, 2017

Exclusive zones for street vendors in each city

3348. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that Government aims to provide for exclusive zones for street vendors in each city;

(b) if so, the details of the plan in this regard; and

(c) the estimate of funds required for the proposed plan?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (RAO INDERJIT SINGH): (a) to (c) In order to protect the rights of urban street vendors and to regulate street vending activities, the Ministry of Housing and Urban Poverty Alleviation has enacted an Act namely "The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The Act *inter-alia*, provides for preparation of plan including determination of vending zones as restriction-free-vending zones, restricted vending zones and no-vending zones by the Urban Local Bodies/Local authorities based on local condition in their respective jurisdiction. The provisions of the Act are implemented through State agencies.

The Ministry of Housing and Urban Poverty Alleviation has also been implementing Centrally Sponsored Scheme *i.e.* Deendayal Antyodaya Yojana-National Urban Livelihoods

Mission (DAY-NULM). Support to Urban Street Vendors (SUSV) is one of the seven components of the scheme. For implementing the DAY-NULM Scheme, the funds in consolidated are allocated/released to the State/UT Governments. The States/UTs are to be spend up to 5% of the total DAY-NULM budget for the SUSV component.

Demands for Anganwadi Workers in Jharkhand

3349. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether Government is aware that Anganwadi Workers in the State of Jharkhand are on strike demanding for increase of their wages which are meagre and insufficient for their living, if so, the details thereof;

(b) whether they have represented to the Ministry for redressal of their grievances, if so, the details thereof;

(c) whether the Ministry has taken note of their demands and made any efforts to increase their wages, if so, the details thereof; and

(d) the steps taken by Government in this regard?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): (a) No, Sir. As per information received from the Government of Jharkhand, the AWWs/AWHs under the ICDS Scheme are regularly attending their duties. Presently, they are not on strike.

(b) to (d) However, this Ministry has received a Memorandum from Jharkhand State Anganwadi Karamchari Union regarding strike of Anganwadi Workers (AWWs)/ Anganwadi Helpers (AWHs) on 2nd September, 2016 for pressing their various demands, viz., grant of Government employees' status to AWWs/AWHs, enhancement of honorarium, non-privatization of ICDS Scheme, etc.

In this connection, it is stated that the Integrated Child Development Services (ICDS) Scheme envisages the Anganwadi Workers and Helpers as "honorary workers" from the local community who come forward to render their services, on part time basis, in the area of child care and development. Being honorary workers, they are paid monthly honoraria as decided by Government from time to time.

Moreover, in a ruling of 07.12.2006 in Civil Appeal No. 4953-4957 of 1998 - State of Karnataka & Ors. Vs. Ameerbi & Ors. , the Hon'ble Supreme Court has also held that Anganwadi Workers/Anganwadi Helpers do not hold any civil post.